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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No. 324 of 1993 Date of Decision: 23.9.93.
O.A.No. 1981 of 1990.

Jagbir Singh & others Applicants.

Versus

Union of India & others Respondents.

By circulation:

O R D E R

This is a petition dated 21.9.93 filed by Shri Jagbir Singh & others praying for review of the judgment dated 3.9.93, passed by this Bench of the Tribunal in O.A.No. 1981 of 1990.

2. Both parties had been heard in this O.A. on 3.8.93 and orders were reserved. On 3.9.93, just as judgment was to be pronounced, in the open court, Shri J.P. Verghese, learned counsel for the applicants produced a photocopy of the judgment of this Bench of this Tribunal dated 25.8.93 in O.A. No. 2086/90 (T.1077/85 'Shri Bishamber Singh Vs. Delhi Administration & others' which he claimed entirely covered the applicants' case, and urged that the contents of this judgment also be considered before the judgment was pronounced in O.A.No. 1981 of 1990. We informed him that at that late stage, when the judgment was to be pronounced, we were not bound to reconsider the matter in the light of the judgment of a co-ordinate bench, but it would be open to the applicants to file a review petition, if so advised.

3. This review petition has been examined in the light of the provisions of Order 47 Rule 1CFC which states that a decision/judgment/order can be reviewed only if:-

i) it suffers from an error apparent on the face of the record;

ii) new material or evidence is discovered which was not within the knowledge of the

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parties or could not be produced by that party at the time the judgment was made, despite due diligence; or

iii) for any sufficient reason construed to mean analogous reason.

4. A perusal of the review petition makes it clear that none of the ingredients, referred to above, have been made out to warrant a review.

5. Under the circumstances, this petition for review is rejected.

M. Jeliga
(S.R. ADICE)
MEMBER (A)

C.J. Roy
(C.J. ROY)
MEMBER (J)

Ug.